

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 123
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India Applicant/petitioner
Vs.
M/s. Advance Navotpad Surfactants Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.07.2019

CORAM:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:-

For the Applicant: Mr. H.S. Kohli, Advocate for RP
For the Respondent(s): Mr. P.T. Rungta, Advocate for R-1 to R-5

ORDER

CA-1177(PB)/2019:-

Notice of the application be issued to the non-applicant-
unsuccessful sole resolution plan applicant namely KLJ Resources
Limited for 19.07.2019.

Process dasti as well as email, WhatsApp etc.

List on 19.07.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)